

ANNUAL REPORT OF THE CENTRAL VIGILANCE COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Annual Report of the Central Vigilance Commission for the year 1966-67. [Placed in Library. See No. LT-1662/67].

NOTIFICATION UNDER ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS ACT, 1958

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : I beg to re-lay on the Table a copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1967, published in Notification No. G.S.R. 663 in Gazette of India, dated the 13th May, 1967 under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. [Placed in Library. See No. LT-1456/67].

12.22 Hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTEENTH REPORT

SHRI KHADILKAR : I beg to present the Fourteenth Report of the Committee on Private Members' Bill and Resolutions.

ELECTION TO COMMITTEE  
COMMITTEE ON PUBLIC ACCOUNTS

SHRI M. R. MASANI : I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on the 31st March, 1968, vice Shri Mohammad Yunus Saleem ceased to be a member of the Committee on his appointment as a Deputy Minister."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on the 31st March, 1968, vice Shri Mohammad Yunus Saleem ceased to be a member of the Committee on his appointment as a Deputy Minister."

The motion was adopted.

12.23 Hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER : Now we will take up the motions of No-Confidence. The motion which I received yesterday reads :

"That this House expresses its want of confidence in the Council of Ministers."

Today I have received ten more. Do you want me to read the names ?

SOME HON. MEMBERS : Yes.

MR. SPEAKER : I will read them. The names are : Shri P. Ramamurthi, Shri Samar Guha and others, Shri Hem Barua, Shri S. M. Banerjee, Shri Surendranath Dwivedy, Shri Benoy Krishna Das Chowdhry, Shri S. A. Dange and others, Shri Jyotirmoy Basu, Shri Deven Sen and Shri M. Muhammad Ismail.

SHRI ATAL BIHARI VAJPAYEE (Barrister) : May I seek a clarification ? May I know whether all of them are one-line motions or they have given some grounds ?

MR. SPEAKER : The motion of Shri Madhu Limaye is only one line. I will take it up first. May I request those Members who are in favour of leave being granted to this motion to rise in their seats ? I find that more than 50 members are in favour of it. So, leave is granted.

May I know from Government when it can be taken up.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Today at 2 P.M.

MR. SPEAKER : All right. We will finish it by 6 P.M.

SOME HON. MEMBERS : No, no.

श्री मधु लिमये (मुंगेर) : इस पर कम से कम दो दिन बहस चलेगी ।

DR. RAM SUBHAG SINGH : I understand and appreciate the sentiments of the hon. Members of the opposition. But this a no confidence motion. Either it should be adopted or rejected, but we must take a decision today....(interruptions).

MR. SPEAKER : Order, order. Not so many members at a time. I will allow opportunity to all of them. Now, Shri Vajpayee.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है कि सरकार के विरुद्ध अविश्वास का प्रस्ताव है। प्रस्ताव में कोई कारण नहीं दिये गये हैं। यह केवल एक प्रदेश की स्थिति की चर्चा नहीं है। चार घंटों में यह चर्चा समाप्त नहीं हो सकती। इस प्रस्ताव द्वारा सरकार की हर नीति पर विचार करने का मौका मिलेगा और सरकार पर प्रहार करने का अवसर प्राप्त होगा? मेरा निवेदन है कि सदन को इस पर विचार करने का पूरा-पूरा मौका दिया जाये और कम से कम तीन दिन का समय रखा जाये।

SHRI RANGA (Srikakulam) : I am glad that this motion is a one line motion. Because, this discussion is not to be confined to what has happened in Haryana and what is happening in Bengal. There are so many other questions in regard to which also we have lost confidence in this government which have got to be motted and discussed here. In this session we will get only one opportunity of moving a no confidence motion. It may be that we may not be in agreement about the moment they have chosen to move it, but, then certainly it is a no confidence motion against the government, in regard to all its activities, not only in relation to Haryana and Bengal.

So, sufficient time should be given so that all other questions also in regard to the perilous economic conditions that have come to remain in the country are given proper consideration.

SHRI H. N. MUKERJEE (Calcutta North East) : If political morality had any validity today, this Government would be kicked out in one minute's time.

MR. SPEAKER : That is why I said, "Why waste time; we can kick them out by evening". You do not want to do it; you want three days. You can do it in three hours.

SHRI VASUDEVAN NAIR (Peermade) : Political morality in this country has no meaning.

SHRI H. N. MUKERJEE : That is exactly why those of us who care for political morality have got to hammer it down the throats of these people and we need to have time to do so. It is absolutely necessary that three days' discussion of this matter should be there because the catalogue of their crimes is so enormous and dastardly that it has got to be disposed of in the proper parliamentary manner. You are the Speaker of this House and you should not behave in a peremptory manner. The whole system of democracy is being murdered when you are presiding. I do not like this peremptory manner....(Interruption).

SHRI SEZHIYAN (Kumbakonam) : I support the motion made by Shri Vajpayee that the discussion should be over three days. The hon. Minister seems to think that we can just have a discussion and then a vote can be taken. It is not so. It is a censure motion against the sorry state of affairs in the country. The entire aspect of the political morality of the ruling party will be discussed and it is to be discussed giving time to all parties and all views. Therefore it is not a question to be decided by a numerical vote. If it were so, we need not discuss it even and can straight-away take the vote.

MR. SPEAKER : What do you want ?

SHRI SEZHIYAN : We want to discuss the question in all its aspects which cannot be done in two or three hours. Therefore we want ample time to be provided for the purpose.

AN HON. MEMBER : Three days.

**SHRI P. RAMAMURTI (Madurai) :** We have discussed what they contemplated in Bengal the other day but today the position has come that what was happened in Bengal and Haryana and other things is a culmination of the series of policies that the Government has been pursuing right from the beginning. We cannot discuss these things in isolation from the basic policies that the Government is pursuing—the basic economic, political and social policies that they have been pursuing. Therefore to say that each party will get about 10 or 15 minutes to say what they want will not do and it is absolutely essential that at least three days should be given.

**SHRI SURENDRANATH DWIVEDI (Kendrapara) :** That is what I was going to point out. A no-confidence motion should not be taken so lightly that we discuss it here and now each one getting five minutes or so. The Rules have provided that for fixing time for discussion the Speaker takes time to consult the Leader of the House and the leaders of other groups. But it has been decided here and now.

**MR. SPEAKER :** That was the suggestion of the Government, namely, that it should be over by the evening. Now let us take a decision.

**SHRI SURENDRANATH DWIVEDI :** Therefore at least three days are necessary. If three days are not given, I do not think any justice would be done to the motion. The seriousness of the problem would not be known unless three days are given. I think, opportunity should be given to every Member of the House, who wants to speak to every party at least.

**DR. KARNI SINGH (Bikaner) :** I wholeheartedly support the request on behalf of the Indian Parliamentary Group that we should be given three days to discuss this very important matter. The Indian Parliamentary Group has so far never associated itself with any no-confidence motion but now that we have done so, we have done so with a great deal of mature thought. We feel that this Congress dictatorship has to end.

**MR. SPEAKER :** When you make speeches you can say all that.

**DR. KARNI SINGH :** First Rajasthan, then Haryana and now West Bengal. Where is this thing going to end?

**SHRI TENNETI VISWANATHAM (Visakhapatnam) :** I was only going to suggest the same thing that we must have a minimum of three days. I would also submit that on this particular occasion you should be pleased to give time to every Member that is going to talk.

**श्री प्रकाश वीर शास्त्री (हापुड़) :** इस समय जो ये घटनायें घट रही हैं ये इतनी अप्रत्याशित घटनायें हैं कि इन पर सदन में चर्चा होने से राष्ट्र के भविष्य पर इनका प्रभाव पड़ने वाला है और इसलिए मेरा निश्चित रूप से यह मत है कि तीन दिन तक कम से कम इन पर चर्चा करने का समय दिया जाना चाहिए।

**DR. RAM SUBHAG SINGH :** Sir, we have every sympathy for the hon. Members who want more time. But, as you know, we had a full discussion yesterday also.... (*Interruptions*).

**SOME HON. MEMBERS :** No, no.

**DR. RAM SUBHAG SINGH :** I again say, I quite sympathise with them.... (*Interruptions*).

**AN HON. MEMBER :** What sympathy?

**DR. RAM SUBHAG SINGH :** We are prepared to quit in one minute, as Mr. Hiren Mukerjee said. But that one minute should be utilised in taking the decision. I feel that this debate must end today. If you want, we can start it straightway and sit late also. I am entirely in your hands, Sir, about fixing the time.

**MR. SPEAKER :** After all, whether it should continue for 2 days or 3 days or 1½ days, shall we decide it here and now? We shall see the progress. Tomorrow also we can, perhaps have it. As all of you speak, it is not as though it is 10 minutes or 15 minutes, I do agree that the time-limit must be a little longer. Not only Bengal issue but other issues also could be raised. I would suggest that we may discuss it today and tomorrow also we shall take up and watch the progress.

I am extremely sorry—I thought I have been allowing free expression of views in the House—the way Mr. Hiren Mukerjee, a learned scholar, a senior Member, behaves is something which is very regrettable. I

[Mr. Speaker]

am sure he will himself be sorry and, later on, if he thinks it is improper, he will express his own regret. I do not demand it. We shall take up the No-Confidence Motion at 2 O'Clock.

SHRI M. R. MASANI (Rajkot) : There is the Motion in the name of Shri Madhu Limaye to be taken up at 5 P.M. So, this will not be taken up today.

MR. SPEAKER : Naturally.

SHRI H. N. MUKERJEE : Sir, you have been pleased to mention me. I would like to know why. I have been a Member of this House long enough. If I have said anything unparliamentary, you are at liberty to pull me up. I do expect you to behave in the Chair in a manner which is worthy of the dignity of the Chair. I do not make observations peremptorily without referring to what is said and done. I have enough parliamentary experience. So far as words are concerned, I choose my words a great deal more carefully than words you hear and pass muster. I do not know what expression you have in mind.

MR. SPEAKER : That is all. This also may remain on record. He says, he is a very senior Member. I am happy; I respect him. If he is happy and satisfied, I am more than happy. Let it remain on record. Now, we go to the next item.

12-35 HRS.

MOTIONS RE : REPORTS OF EDUCATION COMMISSION AND OF COMMITTEE OF MEMBERS OF PARLIAMENT ON EDUCATION—Contd.

MR. SPEAKER : Now we take up further consideration of the motions moved by Dr. Triguna Sen on the 14th November, 1967.

Dr. Sushila Nayar to continue her speech. . . . She is not here.

Mr. Mohamed Imam.

SHRI J. MOHAMED IMAM (Chitradurga) : I have read the Report of the Kothari Education Commission very carefully. It is a voluminous Report and they have made many suggestions which are useful. I have also read the Report of the Committee of Members of Parliament on Education, which, I am afraid, is creating confusion and complications. The country is already confronted with many grave problems, which require the un-

divided attention of the Government for their solution. We had the Chinese aggression, we had the Pakistani aggression, and there are so many other problems which are coming up every day. But the Government is busy creating fresh problems for themselves and one of the problems that they have added to the series of problems is the language problem which, I am afraid, may have a very serious repercussion on the destiny of the country.

12-36 HRS.

[MR. DEPUTY-SPEAKER *in the Chair*]

It is said that the destiny of the nation—in fact, this is the opening sentence in the Kothari Commission's Report—is shaped in the class-rooms. A sound system of education and a sound national policy on education will play an important part in the destiny of the country. According to Dr. Sen, we have to evolve a national educational policy. According to him, the national policy should be an immediate switch-over to the regional medium and the imposition of Hindi throughout the country. By adopting this policy, he hopes that he will bring out the creative energies of the youth and will bring about national and emotional integration. But, Sir, I am afraid, by adopting this policy, he will only be creating disruption in the country. . . .

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : On a point of information. May I know from where he is quoting ?

MR. DEPUTY-SPEAKER : The hon. Member is making certain statements. What is the authority ? Has he quoted from anything ?

SHRI J. MOHAMED IMAM : The Report of the Parliamentary Committee aims at that.

MR. DEPUTY-SPEAKER : That is the hon. Member's surmise ?

SHRI J. MOHAMED IMAM : Yes we cannot but infer that when we read the Report of the Parliamentary Committee. Anyway, his idea seems to be, which we can all understand, to replace English by Hindi which he wants to impose throughout the country and by introducing the regional media in every State. It is said in the Report that, by adopting this, there will be national and emotional integration. I am afraid, the result would be to the